

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 327/TT/2023

Subject : Petition for determination of transmission tariff for the 2019-24 tariff period for 2 Nos. 400 kV GIS line bays at Koteswar Sub-station under “Line bays associated with Northern Region System Strengthening Scheme-XXXVI” in the Northern Region.

Date of Hearing : **16.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and
15 Ors.

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Shri Shryeshth R. Sharma, Advocate, NRSS XXXVI TL
Shri Vedant Choudhary, Advocate, NRSS XXXVI TL
Shri Anant Singh, Advocate, NRSS XXXVI TL
Shri V. C. Shekhar, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Jatin Mahavi, NRSS XXXVI TL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed for the determination of the transmission tariff for the 2019-24 tariff period in respect of the subject transmission asset.

2. The learned proxy counsel for the Respondent, NRSS XXXVI Transmission Limited (NRSS XXXVI TL) prayed for an adjournment on the ground of arguing senior counsel being occupied in a matter before the Hon’ble Supreme Court. He further submitted that the Commission may list the matter before a Coram consisting of Member (Law), as it involves adjudicatory issues.

3. Considering the submissions made by the learned counsels for the parties, the Commission adjourned the matter. The Commission further directed the Petitioner to submit on an affidavit within two weeks the details of the L2 network, specifying key activities along with planned and actual dates, substantiated with ‘legible’ copies of the relevant documents.

4. The matter will be listed for the hearing on **10.9.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)